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**(2010) 12 MAD CK 0225**  
**In the Madras High Court**  
**Case No : Writ Petition No. 28564 of 2010**

Mrs. M. Rajan

APPELLANT

Vs

The District Collector, Thiruvannamalai District and The  
Tahsildar

RESPONDENT

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**Date of Decision :** 16-12-2010

**Acts Referred:**

**Citation :** (2010) 12 MAD CK 0225

**Hon'ble Judges :** M. Jaichandren, J

**Bench :** Single Bench

**Advocate :** Prabudoss, for the Appellant; K. Balasubramanian, Special  
Government Pleader, for the Respondent

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## Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing for the Petitioner and the learned Special Government Pleader appearing for the Respondents 1 and 2.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner has submitted that it would suffice, if the second Respondent is directed to dispose of the representation, dated 18.11.2010, on merits, within a specified period.

3. The learned Special Government Pleader appearing on behalf of the Respondents 1 and 2, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the second Respondent is directed to dispose of the representation, dated 18.11.2010, on merits and in accordance with law, after giving an opportunity of hearing to the Petitioner and the other persons concerned, within a period of 12 weeks from the date of receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 18.11.2010, to the second Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

The writ petition is disposed of accordingly. No costs.